

[3418]

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE THIRTIETH DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 12120 OF 2013

Between:

M/s. Icomm Tele Ltd., A company registered under Companies Act, 1956 having its office at Plot No.40-46, Phase-1, IDA, Cherlapally, Hyderabad-500 051 and Corporate Office at Plot No.31, Phase-1, Kamalapuri, Srinagar Colony, Banjara Hills, Hyderabad-500 073, Represented by its Managing Director Sri Pathuru Sumanth, S/o. Sri Rama Rao, aged about 37 years, R/o. C-10 and 11, D.D. Colony, Vidya Nagar, Hyd

...PETITIONER

AND

1. Northern Power Distribution Company of Andhra Pradesh Ltd., Represented by its Superintendent Warangal
2. Chief General Manager, Projects, H. No. 2-5-31/2, Vidhyuth Bhavan, Nakkalagutta, Hanamkonda - 506001.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction particularly one in the nature of writ of mandamus to declare the Lr. No. CGM(Proj .)/GM(P)/NPDCL/WGL/F.HYDS/D.No.1845/12 dated 19.02.2013 issued by the Respondent as illegal, arbitrary, without authority and unconstitutional.

I.A. NO: 1 OF 2013(WPMP. NO: 14995 OF 2013)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

suspend the Lr. No. CGM(Proj.)/GM(P)/NPDCL/WGL/F.HYDS/D.No.1845/12
dated 19.02.2013 issued by the Respondent during the pendency of the writ
petition

**Counsel for the Petitioner: SRI ROHAN ALOOR REP.
SRI CH. PUSHYAM KIRAN**

Counsel for the Respondents: SRI ZAKIR ALI DANISH, S.C. FOR NPDCL

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.12120 of 2013

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Rohan Aloor, learned counsel representing
Mr. Ch.Pushyam Kiran, learned counsel for the petitioner.

Mr. Zakir Ali Danish, learned Standing Counsel for the
respondents.

2. Learned counsel for the petitioner submits that the
cause in the writ petition does not survive for consideration.

3. The aforesaid submission is placed on record.

4. Accordingly, the Writ Petition is dismissed as
infructuous.

Miscellaneous applications pending, if any, shall stand
closed. There shall be no order as to costs.

Sd/- V. KAVITHA
ASSISTANT REGISTRAR

SECTION OFFICER

//TRUE COPY//

To,

1. One CC to SRI CH. PUSHYAM KIRAN, Advocate [OPUC]
2. One CC to SRI ZAKIR ALI DANISH, S.C. for NPDCL [OPUC]
3. Two CD Copies

B M
MP

CAIR

HIGH COURT

DATED:30/08/2024

ORDER

WP.No.12120 of 2013

**DISMISSING THE WRIT PETITION
AS INFRUCTOUS
WITHOUT COSTS**

⑤ CHR
28/9/24